



\$~85, 86 & 89

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ OMP (ENF.) (COMM.) 145/2019, EX.APPL.(OS) 466/2019

PANACEA BIOTEC LIMITEDDecree Holder

Through: Ms. Kavita Sharma, Advocate.

versus

UNION OF INDIAJudgement Debtor

Through: Mr. Bhagwan Swarup Shukla, CGSC

with Mr. Rajesh Ranjan and Mr. Adil

Vasudeva, Advocates.

AND

+ OMP (ENF.) (COMM.) 158/2019, EX.APPL.(OS) 713/2019

SERUM INSTITUTE OF INDIA LTDDecree Holder

Through: Ms. Pulkita Nara, Advocate

versus

UNION OF INDIAJudgement Debtor

Through: Mr. Bhagwan Swarup Shukla, CGSC

with Mr. Rajesh Ranjan and Mr. Adil

Vasudeva, Advocates.

AND

+ OMP (ENF.) (COMM.) 14/2020

M/S BHARAT BIOTECH INTERNATIONAL

LTDDecree Holder

Through: Mr. Sughosh Subramanyam,

Advocate.

versus





UNION OF INDIA

.....Judgement Debtor

Through:

Mr. Bhagwan Swarup Shukla, CGSC with Mr. Rajesh Ranjan and Mr. Adil

Vasudeva, Advocates.

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI ORDER 11.02.2025

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- It is informed that an SLP is still pending consideration. 1.
- At request, renotify on 17.07.2025. 2.

MANOJ KUMAR OHRI, J

FEBRUARY 11, 2025

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